

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-13/ND/2020

IN THE MATTER OF:

Mr. Preet Singh

...PETITIONER

Vs.

Ultimate Infovision Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 30.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor

:Mr. Alok Tripathi, Advocate

For the Respondent/ Corporate-debtor

:Mr. Prashant Katara, Advocate

ORDER

Vide order passed by the Hon'ble Apex Court in Writ Petition (Civil) No. 26/2020 in which the Hon'ble Apex Court has passed the order –

“Status quo as of today, with respect to the pending applications, shall be maintained in the meanwhile.”

Let the case be placed after disposal of the Writ Petition (Civil) No. 26/2020. Matter is adjourned to **05.03.2020**.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**